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## (2005) 04 MP CK 0021

# Madhya Pradesh High Court

Case No: Miscellaneous Criminal Case No. 5218 of 2004

Alok and Another APPELLANT

Vs

State of M.P. RESPONDENT

Date of Decision: April 5, 2005

#### **Acts Referred:**

Criminal Procedure Code, 1973 (CrPC) - Section 177, 178, 482, 77

• Dowry Prohibition Act, 1961 - Section 3, 4

Penal Code, 1860 (IPC) - Section 406, 498A

Citation: (2006) 1 DMC 123: (2006) 1 MPLJ 205

Hon'ble Judges: S.L. Kochar, J

Bench: Single Bench

Advocate: Sunil Yadav and Manoj Saxena, for the Appellant; G. Desai, Dy. A.G., for the

Respondent

Final Decision: Allowed

### **Judgement**

### @JUDGMENTTAG-ORDER

#### S.L. Kochar, J.

This petition u/s 482, Cr.P.C. has been filed by the applicants for quashing the proceedings pending before learned JMFC, Shajapur vide Criminal Case No. 198/2003 for the offences punishable u/s 498A of 1PC and Sections 3/4 of Dowry Prohibition Act.

In nutshell the prosecution case against the applicants is that the complainant Smt. Garima Soni was married with co-accused Yogesh Soni on 18.4.2000. Prior to marriage, her father had given Rs. 50,000 to her mother-in-law Munnidevi for purchasing jewellery and cloths and in marriage L.G. Fridge, T.V., Washing Machine, Usha Cooler, Splendor Motor Cycle, Gas Stove, Godrej Almirah, Dressing Table etc. were given. Despite of satisfactory dowry or/gift given in marriage, the

mother-in-law, brother-in-law, husband, sister-in-law; the applicant No. 2 Smt. Babita and her husband, brother-in-law; applicant No. 1 Alok were not satisfied and after reaching Bhopal she was ill-treated by them. They were beating her for bringing Rs. 1,03,000 as dowry. This amount was paid, even thereafter they did not satisfy and started demanding Maruti Car, Double Door Fridge, T.V. of 72 C.M. screen, T.V. Almirah, etc. and salary of the complainant Garima Soni who was at that time serving as Shikshakarmi Class-II. For fulfillment of their demand, they were giving her physical torture and threatened to eliminate her. The brother-in-law, Dr. Dharmesh was always threatened her to kill by giving slow poison. She was not provided sufficient food. On her body, some sort of chemical was applied by them and when she fell ill, no medical facility was provided. She was not allowed to have sufficient air and light. The acts of the accused persons were intimated by her to her parents through letters which have been seized by the police. Lastly her parents were called at Bhopal and the complainant was compelled to go to Shajapur along with her parents. She left her all belongings and gifts were given to her at the time of marriage and after marriage by her parents. Along with the complaint to police, she has also annexed relevant bills and documents. After coming to Shajapur, she lodged the written complaint in Shajapur Police Station, District Shajapur on 23.9.2002. On the basis of this complaint, the offences as mentioned hereinabove were registered by the Shajapur police against the applicants and three other persons and after investigation, charge-sheet was filed.

The applicants and other co-accused persons pleaded for their discharge on the ground that false complaint was lodged by the complainant and no prima facie case worth for framing charge was made out. They have also raised the question of jurisdiction to try the case by the learned JMFC, Shajapur. According to the accused persons the acts of cruelty as alleged by the complainant in her written report and the statements of the witnesses were committed at Bhopal, therefore, in view of the provision u/s 177 of Cr. P.C., the jurisdiction would lies with the Bhopal Court.

The learned Magistrate, after hearing the accused persons/applicants and the prosecution, held that offence of cruelty in the facts and circumstances of the present case is a continuing offence. Therefore, Bhopal Court as well as Shajapur Court both are having jurisdiction in view of the provision u/s 178 Sub-section (c) of Cr. P.C. and framed the charges against the applicants and other three accused persons on 19.11.2002. The prosecution has placed reliance on the judgment passed by this High Court is case of Bhaghsingh and Ors. v. Sunita and Anr. 1995 JLJ 596. Against the order of learned Magistrate, the applicant went up in revision and the Revisional Court by its order dated 6th November, 2004 passed in Criminal Revision No. 22/2004 dismissed the revision and upheld the order passed by the learned Trial Court whereupon this petition for quashing both the orders passed by the Courts below and for quashing the proceeding against the applicants has been filed before this High Court by the applicants.

The learned Counsel for applicants has raised only question of jurisdiction of the Shajapur Court for taking cognizance and trying the case. According to the learned Counsel, all the events of demand of dowry, ill-treatment and cruelty as per written FIR lodged by the Complainant and statements of the prosecution witnesses had occurred at Bhopal, therefore, as per provision u/s 177 of the Cr. P.C., the jurisdiction for trying the case lies with the Bhopal Court. The learned Counsel in support of his contention, has placed reliance on Supreme Court judgment passed in Y. Abraham Ajith and Others Vs. Inspector of Police, Chennai and Another, and Mohan Lal and Others Vs. State, and submitted that in the case of Y. Abraham Ajith (supra), the Supreme Court has specifically ruled that the offence punishable u/s 498A IPC is not a continuing offence by its own implication.

On the other hand, the learned Counsel for respondent has submitted that the offence u/s 498A of IPC is a continuing offence and cruelty is defined in explanation to Section 498A of IPC. According to him, the act of the applicants and other co-accused persons have caused mental and physical cruelty to the complainant and even after leaving her matrimonial home at Bhopal, while living with her parents at Shajapur she is suffering from mental cruelty. The learned Counsel has submitted that the complainant was married with co-accused Yogesh to 1ive happy married life. But by demand of dowry and ill-treatment by beating and torture (torture mentally and physically both) she was compelled to leave her matrimonial house situated at Bhopal and while living with the parents at Shajapur, though there is no event of further demand of dowry and ill-treatment but because of the previous acts of the applicants and co-accused persons as detailed in FIR as well as in statements of the prosecution witnesses, still the complainant is suffering from mental cruelty. Therefore, the offence would be continuing one and Shajapur Court has jurisdiction as per provision u/s 178(c) of the Cr. P.C. to try the case. The learned Counsel has placed reliance on judgment passed by M.P. High Court, Bench, Indore, in case of Bhagsingh and Ors. v. Sunita and Ors. (supra), as well as Vijay Ratan Sharma and Ors. v. State of U.P and Anr. 1988 Cr. LJ 1581.

Having heard the learned Counsel for parties and after perusing the entire record, this Court is of clear view that in the judgment rendered by Supreme Court in case of 7. Abraham Ajith (supra), the Supreme Court has specifically considered in reference to the offence under Sections 498A and 406 of IPC whether these offences are continuing offences or not and held in the light of earlier Supreme Court judgment passed in case of State of Bihar Vs. Deokaran Nenshi and Another, that:

Continuing offence is one which is susceptible of continuance and is distinguishable from the one which is committed once and for all, that it is one of those offences which arises out of the failure to obey or comply with a rule or its requirement and which involves a penalty, liability continues till compliance, that on every occasion such disobedience or non-compliance occurs or recurs, there is the offence committed.

The Supreme Court has also considered and distinguished the judgment passed in the case of Smt. Sujata Mukherjee Vs. Prashant Kumar Mukherjee, , wherein the Supreme Court has held in the factual background of that case, the Clause (c) of Section 178 was attracted. In that case, the husband after demand of dowry at his residence also went to the place where complainant was residing and has assaulted her. These events had given jurisdiction to the Court where the complainant was residing and Clause (c) of Section 178 was attracted.

In the case in hand, there is absolutely no iota of allegation/allegations that any act of demand of dowry, ill-treatment directly or indirectly was done by the applicants and other co-accused persons with the complainant at Shajapur which may constitute offences much less at Shajapur. Therefore, the logic of Section 178(c) of the Code relating to continuance of the offences cannot be applied.

The Supreme Court also considered in detail the intepretation and real prospect of Section 77 of Cr. P.C. which says that every offence was ordinarily be enquired into and tried by Court within whose local jurisdiction it was committed. The Supreme Court equated the word "cause of action" used in civil cases with the word "local jurisdiction" used in criminal cases and said that these variations in etymological expression do not really make the position different. The expression "cause of action", therefore, not a stranger to criminal cases.

In the opinion of this Court, the judgments rendered by learned Single Judge of this High Court in Bhagsingh (supra) and Vijay Ratan Sharma (supra) carry no weight in the light of judgment of Supreme Court passed in Y. Abraham's case (supra). Judgments of both the High Courts are impliedly over-ruled by Supreme Court judgment.

In consequence of aforesaid legal and factual position, for the acts committed for demand of dowry and ill-treatment or causing cruelty to complainant alleged against the applicants and other co-accused persons in the complete charge-sheet filed by the non-applicant police of P.S. Shajapur, District Shajapur, the learned JMFC, Shajapur has no jurisdiction to try the case and, therefore, proceeding pending before him in Criminal Case No. 198/2003 is hereby quashed and the learned Magistrate is directed to return the charge-sheet to non-applicant police of P.S. Shajapur to file the same in the appropriate Court at Bhopal to be dealt with in accordance with law.

The petition is accordingly allowed in the terms as indicated hereinabove.